

Tamil Nadu Payment Of Salaries (Amendment) Act, 2006

24 of 2006

CONTENTS

1. Short Title And Commencement

2. Amendment Of Section 12-B

Tamil Nadu Payment Of Salaries (Amendment) Act, 2006

24 of 2006

An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-seventh year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on September 11, 2006 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No.249, page 114, dated September 12, 2006.

1. Short Title And Commencement :-

(1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 1st day of April 2005.

2. Amendment Of Section 12-B :-

In Section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), in sub-section (2-C), for the expression "Rupees two thousand and five hundred per mensem", the expression "Rupees three thousand per mensem" shall be substituted.